

**Eligibility of Graduates of Ayurveda Institute, Jaipur for Appointment**

4492. SHRI MOOL CHAND DAGA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Rashtriya Ayurved Sansthan (National Ayurved Institute) Jaipur has been running since 1976 and trains youngmen from different States for BAMS and M.D. Degrees and Central Government spend lakhs of rupees each year ;

(b) if so, whether Uttar Pradesh and Madhya Pradesh Governments have banned service to doctors who qualify from this Institute and if so, reasons for the same and action taken by Centre ;

(c) if the Government is aware of the practice followed by some State Governments to invite candidates from their respective states only for appointment as Ayurvedic Doctors ; and

(d) whether Centre would look into it and ensure service to Doctors qualifying from this National Institute in all the States in the country ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI) : (a) Yes.

(b) to (d). The Government is not aware of any such ban imposed by the Government of Madhya Pradesh and Uttar Pradesh. However, it has been reported by Internees' Association of the National Institute of Ayurveda, Jaipur that students belonging to some states who have passed out from National Institute of Ayurveda, Jaipur are denied job opportunities under their own State Government on the ground that only persons who obtained degrees from Institutes/Universities of those States are eligible for recruitment against various posts. This matter was considered by the 10th Joint Conference of Central Council of Health and Central Council for Family Welfare held on 9th, 10th and 11th July, 1984 which resolved that States/Union Territories, should not discriminate against any candidate belonging to it, who have

passed from the National Institute of Ayurveda, Jaipur or from any other institution and have got Degree recognised under the Indian Medicine Central Council Act. All States/Union Territories Governments, Public Service Commissions have already been requested to issue suitable instructions to all concerned to implement the above resolution.

**Under utilisation of capacities of Public Sector Enterprises**

4493. SHRI MOOL CHAND DAGA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the functioning of Industrial Licensing System was examined by the Indian Institute of Public Administration and submitted a report recently ;

(b) if so, whether it has observed that the liberal licensing policy pursued in the past have led to gross under-utilisation of productive capacities acquired by the large private sector enterprises in the economy ;

(c) whether the licences often remain unutilised for year without any prospect of renovation ;

(d) if so, the number of licences issued, their particulars when and for what purpose remained unutilised ; and

(e) lay a list of industries which have utilised the productive capacities acquired by the large private sector undertakings for the last two years ?

THE MINISTER OF COMMERCE AND INDUSTRY AND OF THE DEPARTMENT OF SUPPLY (SHRI VISHWANATH PRATAP SINGH) : (a) to (c). While on such Report has been received recently, the Indian Institute of Public Administration had published in January, 1983 a Report on functioning of Industrial Licensing System which had *inter-alia* mentioned about under-utilisation of capacities. The under-utilisation of capacity may arise out of number of factors internal, as well as external. Being fully aware of these constraints, Government have announced a series of policy decisions